

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(7)

O.A. No.1315 OF 2004

New Delhi, this the 27th day of May, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER

Neksey Lal,
S/o Shri Ulfat Ram,
R/o A-2, Gaurav Apartments,
I.P. Extension,
Delhi-110092.

.....Applicant
(By Advocate : Shri Shyam Babu)

Versus

1. Union of India
through Secretary (R),
Cabinet Secretariat, Room No.7,
Bikaner House Annexe,
Shahjahan Road,
New Delhi.
2. Sh. A.K. Tiwari, Dy. Secretary,
(Service to be effected through
Respondent No.1)

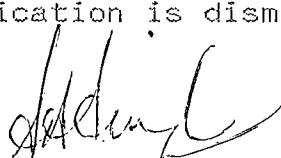
.....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

Learned counsel for the applicant states that he has been informed that the department is considering the claim of the applicant. He seeks permission to withdraw the present Original Application with liberty to file a fresh Original Application in case the claim of the applicant is still not considered favourably. Allowed as prayed.

2. Subject to aforesaid, the present Original Application is dismissed as withdrawn.


(S.A. SINGH)

ADMINISTRATIVE MEMBER


(V.S. AGGARWAL)
CHAIRMAN

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